

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 18
CP (IB) No. 399/Chd/Hry/2019**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

Kaushlendra Swaroop Mishra

...Petitioner-Operational Creditor

Vs.

KPR India LLP

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Arora Vishwas Kumar, Advocate for the petitioner-operational creditor.
Respondent-corporate debtor proceeded *ex parte* vide order dated 25.10.2022.

It is stated by learned counsel for the petitioner-operational creditor that on instructions, he may be permitted to withdraw the present petition. Keeping in view the statement made by him, CP (IB) No. 399/Chd/Hry/2019 is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 16, 2022
YP